(b) As the subject of prohibition is the responsibility of State Governments steps in this regard have to be taken by them.

शोधन द्वारा पीने योग्य बनाने के लिए नदी-जल को शुद्ध करने की योजना

1019 श्री हुकम देव नारायण यादव : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या नदियों में नगरीय नालियों का गन्दा पानी गिरने से लोगों के स्वास्थ्य पर बुरा प्रभाव पड़ता है, और

(ख) यदि हां, तो नदी जल को मनुष्यों के लिए पीने योग्य बनाने हेतु उसे शुद्ध करने के सरकार के विचाराधीन क्या योजना है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, हां ।

(ख) जल प्रदूषण के निवारण व नियंत्रण के लिए नदियों के जल को स्वच्छ रखने के लिए भारत सरकार ने जल (प्रदूषण निवारण व नियंत्रण) अधिनियम, 1974 पहले ही बना दिया है । इस अधिनियम के अधीन बनाए गए केन्द्रीय तथा राज्य जल प्रदूषण नियंत्रण बोर्ड जल प्रदूषण को रोकने तथा से दूर करने के लिए आवश्यक कार्रवाई कर रहे है ।

राष्ट्रीय जलपूर्ति तथा स्वच्छता कार्यक्रम के अधीन सरकार यह सुनिश्चित करने के लिए कार्रवाई कर रही है कि सभी शहरी क्षेत्रों में सुरक्षित जल सप्लाई की व्यवस्था हो । राज्य सरकारों द्वारा इस उद्देश्य की पूर्ति के लिए किए जा र प्रयत्नों के अलावा इस वर्ष एक ग्रामीण जलपूर्ति का त्वरित कार्यक्रम आरम्भ किया गया है

Sugar

1020 SHRI K N DASGUPTA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) what percentage of total output of sugar Government procures from the factories known as 'levy sugar',

(b) what method is Government following in determining the price of levy sugar, and whether the price of levy sugar is below the actual average cost of production,

(c) what was the average cost of production per quintal last year of the entire sugar, both levy and free,

(d) what is the current rates of Excise Duty *ad valorem* on (i) free sugar (ii) levy sugar and

(e) total output of sugar in tons last season and total installed capacity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) 65 per cent of total out-put of sugar produced by the sugar factories

(b) Cost of production of sugar is determined as per recommendations and schedule of conversion charges given by expert bodies like Tariff Commission The prices of levy sugar currently in vogue, have been determined on the interim recommendations of the Bureau of Industrial Costs and Prices on the basis of schedule of conversion charges recommended by the Tariff Commission and escalations updated by the Bureau The method followed was that the cost of production, based on actual cane prices that were likely to be paid was first determined zonewise and then the price

of 65 per cent levy sugar were worked out taking into account the anticipated realisations from 35 per cent levy-free sugar that would accrue to the sugar factories in each zone. By its nature the levy price is, and has to be, below the actual average cost of production.

(c) The all India average cost of production of entire sugar both levy and levy-free, worked out to around Rs. 215/- per quintal for D-29 grade, excluding excise duty, for 1975-76 season on the basis of zone-wise price recommended by the Bureau of Industrial Costs and Prices.

(d) The current rates of Excise Duty *ad valorem* on free sale sugar effective from 16-11-77, are 27.5 per cent of the tariff value and 12.5 per cent of ex-factory price in case of levy sugar, inclusive of Additional Excise Duty in lieu of sales tax

(e) The total output of sugar during the last season i.e., 1976-77, was 49 43 lakh tonnes and the total installed annual sugar production capacity of the sugar industry was 51.65 lakh tonnes.

M.P. Government suggestion for de-control of Sugar

1021 SHRI LAXMI NARAYAN NAYAK: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Madhya Pradesh Government have written to the Central Government to decontrol sugar and whether any such suggestion has been received from other states also,

(b) if so, the number and the names of those States, and

(c) the action being taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PARTAP SINGH): (a) No proposal has been received form Madhya Pradesh Government to de-control sugar.

(b) Proposals were received from the Governments of Orissa and Andhra Pradesh.

(c) After due consideration of the proposals and keeping in view all aspects and likely repercussions on various sections of the people, Government have recently decided to continue the policy of partial control on sugar with equal emphasis on distribution of levy sugar in the rural areas.

दिल्ली में दुकानदारों द्वारा अनधिकृत निर्माण

1022. श्री रामानन्द तिवारी : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आपात स्थिति समाप्त होने के पश्चात् दिल्ली की किंग्सवे कैम्प तथा आर० के० पुरम जैसी कालोनियों में फिर से झुग्गी-झोंपड़िया बनाई जा रही है और बाजारो तथा सरकारी कालोनियो के बाजारो में दुकान से बाहर की खाली जगह किराये पर दी जा रही हैं अथवा वहा पर भट्टियो आदि लगाई जाती है या ग्राहको के लिए मेज कुर्सिया लगाई जाती हैं जिससे वहा गन्दगी फैलती है, और

(ख) यदि हां, तो सरकार और सफाई कर्मचारियो द्वारा उनके विरुद्ध कार्यवाही क्यो नही की जा रही है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) शहर के कुछ भागो में झुग्गियां बन गई हैं । दुकानदार भी अपनी दुकानो के सामने की जमीन पर कभी कभी अपनी कुर्सियां,